

ITEM NO.6

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).11023/2024

(Arising out of impugned final judgment and order dated 05-08-2024
in BA No.2285/2024 passed by the High Court Of Delhi At New Delhi)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

(IA No. 180414/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

WITH

SLP(Crl) No.10991/2024 (II-C)

(IA No. 180146/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 180147/2024 - PERMISSION TO FILE LENGTHY LIST OF
DATES)

Date : 23-08-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. N. Hariharan, Sr. Adv.
Mr. Vikram Chaudhary, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Mohd. Irshad, Adv.
Mr. Karan Sharma, Adv.
Mr. Sadiq Noor, Adv.
Mr. Rajat Jain, Adv.
Ms. Arveen, Adv.
Mr. Mohit Siwach, Adv.

For Respondent(s) Mr. S.V. Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Vivek Gurnani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

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1. Mr. S.V. Raju, learned Additional Solicitor General of India

states that the counter affidavit has been filed, but the same is not tagged with the paper-book.

2. Registry is directed to do the needful.

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3. Learned ASG seeks and is granted one week's time to file the counter affidavit. Rejoinder affidavit, if any, be filed within two days' thereafter.

4. Post both the matters for hearing on 05.09.2024.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR